

- (c) the number of cases pending prosecution for last ten or more years;
- (d) the number of cases pending probe for ten or more years; and
- (e) the steps being taken to correct this slow pace?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN) : (a) During the period from 01-01-2000 to 30-06-2009, 920 cases of Disproportionate Assets were registered by the CBI.

(b) During the period from 01-01-2000 to 30-06-2009, charge-sheets were filed in 529 cases and 60 cases of Disproportionate Assets resulted in conviction.

(c) 139 cases of disproportionate assets are pending trial in various courts for more than ten years.

(d) No Disproportionate Assets case in pending investigation for ten or more years.

(e) CBI files charge-sheet as soon as investigation in a case is completed. The time taken for investigation of cases by the CBI depends on the nature of cases, number of voluminous documents requiring scrutiny and the number of voluminous documents requiring scrutiny and the number of witnesses. CBI endeavors to complete investigation in all cases at the earliest. There is a laid down system of holding monthly and quarterly review meetings where the cases under investigation are examined with a view to finalise them early.

Also, 39 Special Courts exclusively for trial of CBI cases have been set up all over the country for speedy disposal of CBI cases.

#### **Information Commission in States/UTs**

†3575. SHRI RUDRA NARAYAN PANY : Will the PRIME MINISTER be pleased to state:

(a) whether 'Information Commission' has been constituted in all the States and Union Territories of the country;

(b) if so, the names of the States and the number of Commissioners appointed with unit-wise details thereof;

(c) the number of information provided so far and number of pending applications, the State-wise and Union Territory-wise details thereof; and

(d) the plans with Government to make this programme more effective?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN) : (a) All the 27 States to which the Right to Information Act, 2005 applies, have constituted the Information Commissions. Union Territories are covered by the Central Information Commission.

(b) and (c) State-wise information are not centrally maintained.

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†Original notice of the question was received in Hindi.

(d) Government has initiated a centrally sponsored scheme on 'Strengthening, Capacity Building and Awareness Generation for Effective Implementation of the RTI Act' by providing funds to State Information Commissions for their IT enablement and propagation of right to information; imparting training to various stakeholders; and generating awareness through media etc.

#### Number of Central Sponsored Schemes

†3576. SHRI RAM JETHMALANI :

SHRI RAVI SHANKAR PRASAD :

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that about 1000 schemes sponsored by Central Government have been operational in the country during 2008-09;

(b) if so, the facts thereof and exact number thereof;

(c) whether Central Plan Scheme Monitoring System had made an announcement of collection of data in terms of monitoring of schemes and States; and

(d) if so, the details of declaration and progress made in this direction by the end of June, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY) : (a) Yes, Sir.

(b) As per data maintained by Controller General of Accounts office (CGA), the number of central plan schemes in the Scheme listing of Central Plan Scheme Monitoring System was 1238 during 2008-09.

(c) and (d) Finance Minister in his Budget Speech 2008 had announced the setting up of a Central Plan Scheme Monitoring System (CPSMS) for establishing a comprehensive Management Information System (MIS) and Decision Support System (DSS) for the Central Plan Schemes. The Part 'A' of the Scheme as approved by the Finance Minister has been made operational.

CPSMS has been under implementation since '1st April' 08 on the CGA web portal and during these fifteen months progress achieved is as follows :

(i) Mapping of Account Heads as per the Detailed Demand for Grants of the Ministers with the respective Plan Schemes.

(ii) All fund disbursement under the Plan Schemes is now identified through a unique Sanction ID that enables tracking of releases from the Central Government under the Plan Schemes.

(iii) Capture of data on sub-sanctions and component-wise expenditure filing from the lowest level of implementation on a pilot basis for two Schemes *Sarva Shiksha Abhiyan* and *National Child Labour Project* in the States of Punjab and Karnataka.

(iv) Registration of implementing agencies (along with bank details) under Plan Schemes receiving funds from the Government of India and their geographical mapping.

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†Original notice of the question was received in Hindi.